

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 68 of 2017
APPEAL NO. 69 OF 2017 & IA NO. 790 OF 2017
APPEAL NO. 78 OF 2017

Dated: 8th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 68 of 2017

In the matter of:

Indian Wind Power Association **Appellant(s)**
Vs.
Gujarat Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir
Counsel for the Respondent(s) : Mr. Alinda B. for
Ms. Suparna Srivastava with
Mr. S.R. Pandey, Rep. for R-1
Ms. Swapna Seshadri
Mr. Ashwani Ramanathan for R-2

APPEAL NO. 69 OF 2017 & IA NO. 790 OF 2017

In the matter of:

Indian Wind Power Association **Appellant(s)**
Vs.
Gujarat Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir
Counsel for the Respondent(s) : Mr. Alinda B. for
Ms. Suparna Srivastava with
Mr. S.R. Pandey, Rep. for R-1
Ms. Ranjitha Ramachandran for R-2

APPEAL NO. 78 OF 2017

In the matter of:

Indian Wind Energy Association

.... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Alinda B. for
Ms. Suparna Srivastava with
Mr. S.R. Pandey, Rep. for R-1

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 23.11.2017 after serving copy on the other side.

Learned counsel for the State Commission states that she will file written submissions at the time of hearing of the appeal.

List these matters on **21.11.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg